

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 392/GT/2020 with I.A.No. 39/IA/2021

Subject : Petition for revision of tariff of Talcher Super Thermal Power Station, Stage-II (2000 MW) after truing up exercise for the period from 1.4.2014 to 31.3.2019 (*Interlocutory application to implement the Hon'ble Supreme Court Judgment dated 10.4.2018*).

Petition No. 441/GT/2020

Subject : Petition for approval of Talcher Super Thermal Power Station, Stage-II (2000 MW) for the period from 1.4.2019 to 31.3.2024.

Petitioner : NTPC Limited

Respondents : Andhra Pradesh Eastern Power Distribution Company Limited & 12 others

Date of Hearing : **4.1.2022**

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NTPC
Shri Anand K. Ganesan, Advocate, NTPC
Ms. Ritu Apurva, Advocate, NTPC
Shri Jai Dhanani, Advocate, NTPC
Shri R.K Mehta, Advocate, GRIDCO
Shri S. Vallinayagam, Advocate, TANGEDCO
Ms. B. Rajeswari, TANGEDCO
Ms. R. Ramalakshmi, TANGEDCO
Ms. R. Alamelu, TANGEDCO

Record of Proceedings

These petitions were called out for virtual hearing.

2. During the hearing, the learned counsel for the Petitioner made detailed oral submissions in these matters. She also submitted that additional information has been filed by the Petitioner vide affidavit dated 4.6.2021 and the Petitioner has also filed its rejoinder to the replies filed by Respondents TANGEDCO, GRIDCO and KSEB.



3. The learned counsel for Respondent, GRIDCO and the learned counsel for the Respondent, TANGEDCO circulated note of arguments and made detailed oral submission in these matters. However, at the request of the learned counsels, the Commission permitted these Respondents to place on record the note of arguments.

4. The Petitioner is directed to submit the following additional information, after serving copy to the Respondents, on or before 2.2.2022:

i. *Details of capital spares for which de-capitalization has been claimed under exclusion for the 2014-19 tariff period and a declaration that these capital spares do not form part of the capital cost;*

ii. *Details of the Ash generation and utilization for 2014-19 tariff period in the following format:*

<i>S No.</i>	<i>Opening Level of Ash Dyke</i>	<i>Ash Generated</i>	<i>Ash Utilized</i>

iii. *End User certificates for the ash utilization expenses claimed during the 2014-19 tariff period;*

iv. *Revised Emission achieved after upgradation of ESP.*

5. The Respondents shall file their replies, by 12.2.2022, after serving copy to the Petitioner, who may file its rejoinder, if any, by 19.2.2022. Pleadings shall be completed by the parties within the due dates mentioned and no extension of time shall be granted.

6. Subject to the above, order in these petitions were reserved.

By order of the Commission

Sd/-

(B. Sreekumar)
Joint Chief (Law)

